

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 133/MP/2014

Subject : Petition under Regulation 55 "Power to Remove Difficulties' of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and under Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Date of hearing : 21.10.2014

Coram : Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Himachal Pradesh State Electricity Board and others

Parties present : Shri M.G.Ramachandran, Advocate, PGCIL
Ms. Anushree Bardhan, Advocate, PGCIL
Ms. Poorva Saigal, PGCIL
Shri A.M.Pagvi, PGCIL
Shri J. Mazumder, PGCIL
Shri Shashi Bhushan, PGCIL

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed seeking direction that PGCIL be given allocation of power from any one or more of the Central Sector Generating Station of AC sub-stations of PGCIL in line with HVDC stations for meeting the auxiliary power requirements and increase it on projected basis for each year for the new sub-stations to be commissioned.

2. The Commission observed that the petitioner is seeking amendments to certain provisions of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 which cannot be initiated by filing a petition.

3. Learned counsel for the petitioner requested the Commission to hold the petition in abeyance till a decision is taken by the Commission for amendment of the regulations.

4. After hearing the learned counsel for the petitioner, the Commission directed the petitioner to serve copy of the petition on the Central Electricity Authority.

5. The Commission directed the staff to examine the issues after seeking further information from the petitioner as may be considered necessary and submit a proposal to the Commission after consultation with CEA to address the problem.

6. The Commission directed CEA to submit its report on the proposal of the petitioner by 30.11.2014.

7. The Commission directed to hold the petition at abeyance till further order.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**